CIRCULAR

CIR No.: PFRDA/2021/31/SUP-POP/5 23 December 2021

To,

All Points of Presence (PoPs-APY)

Dear Sir / Madam,

Subject: Guidelines for Operational Activities - to be followed by Point of Presence (PoPs-APY)

In exercise of the powers conferred under Section 52 of Pension Fund Regulatory and Development Authority Act, 2013 read with Chapter VII of Pension Fund Regulatory and Development Authority (Points of Presence) Regulations, 2018 and amendments thereof, (hereinafter referred as "PoP Regulations") following guidelines are being issued for compliance by all Points of Presence registered under Regulation 3 (1) (v) of PoP Regulations (hereinafter referred to as 'PoP-APY'). Each PoP-APY shall adhere to the guidelines in all its operational activities with respect to APY. These guidelines shall be effective from **1st April 2022.**

The detailed guidelines covering following points are enclosed along with this circular.

- A. Service Standards
- B. Standard Operating Procedures.
- C. Contribution Management Procedure
- D. Reports and Disclosures.
- E. Redressal of grievances.
- F. Exit processing
- G. Other Functions

All entities are advised to update their system and streamline the processes to follow the operational guidelines issued by the Authority.

Yours faithfully,

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(Sumeet Kaur Kapoor)
Chief General Manager
sumeet.kapoor@pfrda.org.in

GUIDELINES FOR THE POINTS OF PRESENCE REGISTERED UNDER REGULATION 3(1)(v) OF PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY (POINT OF PRESENCE) REGULATIONS, 2018 AND AMENDMENTS THEREOF.

In exercise of the powers conferred under Section 52 of Pension Fund Regulatory and Development Authority Act, 2013 read with Chapter VII of Pension Fund Regulatory and Development Authority (Points of Presence) Regulations, 2018 and amendments thereof, (hereinafter referred as "PoP Regulations") following guidelines are being issued for compliance by all Points of Presence registered under Regulation 3 (1) (v) of PoP Regulations (hereinafter referred to as 'PoP-APY'). Each PoP-APY shall adhere to the following guidelines stricto senso in all its operational activities with respect to APY. The guidelines may be modified by PFRDA from time to time depending upon the service requirements. **These guidelines shall be effective from 1**st April 2022.

A. Service Standards

- [1] PoP-APY shall follow the 'Service Standards' as prescribed under Schedule I of these guidelines for providing services related to registration of subscribers, undertaking Know Your Customer (KYC) verification process, debiting contributions from savings bank accounts of subscribers and receiving subsequent requests from subscribers and transmission of the same to the designated intermediaries, wherever applicable.
- [2] PoP-APY shall deduct the contributions from the Savings Bank accounts of subscribers enrolled under Atal Pension Yojana (hereinafter referred to as 'APY') in accordance with Schedule I.
- [3] PoP-APY shall provide subsequent services such as upgradation and down-gradation of pension amount, shifting of PoP-APY, change in personal details of subscribers, processing of death claims, voluntary exit requests or any other requests introduced by the Authority, in accordance with Schedule I.
- [4] PoP-APY shall be liable to compensate the affected subscribers in the event of any delay or violation on part of the PoP-APY in performing the Service Standards, as prescribed under Schedule I on receipt of claim from the subscribers. Besides the delay in TATs as specified in Schedule I, in case of any loss suffered by a subscriber due to any other operational lapse by PoP-APY like wrong inputting of DOB and pension amount etc, PoP-APY shall unconditionally make good the loss, on claim filed by the subscriber.
- [5] PoP-APY shall resolve the grievances of the subscribers in accordance with Pension Fund Regulatory and Development Authority (Redressal of Subscriber Grievance) Regulations, 2015 and any amendments thereof.
- [6] In accordance with PFRDA (PoP) Regulations, 2018 and amendments thereof, PoP-APY may engage the services of other service providers or banking correspondents, for facilitating the distribution of pension schemes as facilitators and shall ensure the following while associating with any facilitators:

- (i). The terms and conditions of operations between PoP-APY and facilitator(s) shall be mutually agreed upon and shall be in accordance with Pension Fund Regulatory and Development Authority (Points of Presence) Regulations, 2018 and subsequent amendments thereof.
- (ii). PoP-APY shall ensure flow of information from facilitators to PoP-APY in such a way that all Turn Around Times (TATs) as prescribed under service level standards in Schedule I are adhered to, without any delay or deviation.
- (iii). PoP-APY shall ensure that the facilitators contact or communicate only with it on all matters and any direct communications with PFRDA shall not be entertained.
- (iv). PoP-APY shall compile and submit the prescribed MIS reports to PFRDA on behalf of all its associated facilitators. Facilitators shall not directly submit any MIS report / information to PFRDA.
- [7] PoP-APY shall have the necessary checks and balances in its system in order to ensure non-opening of multiple APY accounts for the same subscriber.
- [8] PoP-APY shall display Atal Pension Yojana (APY) Subscriber Information Brochure on its website and/or at branches, as the case may be.
- [9] PoP-APY shall make available all APY related forms, as prescribed by PFRDA from time to time, on its website and/or at branches, as the case may be.
- [10] PoP-APY shall adhere to the regulations, circulars, guidelines, directions, advisories or any other instructions issued by PFRDA from time to time. Further, PoP-APY shall adhere to any notification issued by Government of India on APY, including GOI notification dated 16th October 2015, and notification dated 11th May 2017, and same shall be disseminated by PFRDA.

B. Standard Operating Procedures

PoP-APY shall adhere to the Standard Operating Procedures (SOPs) prescribed by the Central Recordkeeping Agency (**CRA**) and / or PFRDA for operational activities with respect to APY.

C. Contribution Management Procedure

PoP-APY shall comply with the following procedures and parameters to ensure transparency, uniformity and risk minimization:

[1] APY contribution collection process

- (i). PoP-APY shall ensure that credible collection infrastructure is available for its underlying subscribers.
- (ii). PoP-APY shall open or have a collection account in the name of "Name of the PoP or its abbreviation —Collection Account Name of pension scheme or its abbreviation National Pension System Trust or its abbreviation" and such an account shall be a non-withdrawable account, only with an option to transfer the funds to NPS Trust account. In exceptional cases such as wrong entries, unidentified entries or amount not pertaining to

subscriber contribution, it may be credited to any other account as may be specified by the Authority through guidelines/circulars. PoP-APY is required to record reasons for such transfers in writing. The authority to transfer the amount from collection account shall reside with the PoP, which shall be subject to audit by PFRDA or through its authorized representative.

- (iii). PoP-APY may have a collection account with itself if it is a banking entity or with any bank, if it is a non-banking entity.
- (iv). PoP-APY shall ensure issuance of acknowledgement slip / receipt with unique number (preferably electronic receipt) to the subscribers at the time of registration. PoP-APY shall ensure to intimate the subscribers about the subsequent contributions through SMS, e-mails or any other electronic mode.
- (v). PoP-APY shall run the debit cycle as detailed in Schedule I of these guidelines in order to ensure deduction of subscriber's contribution from the savings bank account of the subscriber under APY.
- (vi). In case of subsequent contributions, PoP-APY shall run the debit cycle once for all APY subscribers within first ten calendar days of the month / quarter / half year, as the case may be. Post completion of first debit cycle, PoP-APY shall continue to raise demand on all working days till the collection of contribution from the saving bank account of all such subscribers. Periodic contribution as per the frequency opted by subscribers shall be debited on FIFO basis i.e. due instalment shall be recovered first along with the fixed amount of overdue charges as applicable from time to time. Overdue charges shall become payable by the subscriber, if the contribution could not be collected from the saving Bank account of the subscriber in the first month, notwithstanding the fact that the chosen frequency of remittance is quarterly or half yearly.

[2] Pooling of contribution in the single designated collection account

- (i). PoP-APY shall ensure that no funds remain un-reconciled in the collection account. It shall also ensure that the details of all contributions received in collection account are uploaded into CRA system and ensure remittance of the funds to the Trustee Bank, as per the timelines prescribed under Schedule I.
- (ii). PoP-APY shall maintain branch-wise, complete audit trail of all transactions processed under APY including receipt of APY registration form, PRAN generation/activation, issuance of acknowledgement receipt, deduction of contribution, SCF upload, fund remittance to the Trustee Bank, receipt of Government Co-contribution by it, if any, credit of Government Co-contribution into the respective savings bank account of the subscribers, refund of un-utilized Government Co-contribution to the PFRDA, receipt of forms at the nodal office, receipt and processing of other subsequent requests, receipt of exit forms at branch and/or nodal office etc. along with date of such transactions.

[3] Handling of system/technical issues

- (i) PoP-APY may request for waiver of compensation for delay in activities as prescribed in Schedule I due to system/technical issues, for consideration of the PFRDA.
- (ii) PoP-APY shall submit such request duly signed and stamped by the Compliance Officer, after duly taking their internal approval, along with the supporting documents such as the screen shot of an error in the event of any unsuccessful attempt for transactions etc., through its registered e-mail id.
- (iii) PoP-APY shall submit the request of waiver of overdue interest (ODI) for exceptional circumstances in accordance to Circular no PFRDA/4/62 dated 5th April 2018 and Circular no PFRDA/03/05/1/0074//2017-PnD-APY-Part(5) dated 30th July 2021, and the instructions issued by the Authority from time to time.

[4] Risk Mitigation Measures

- (i). PoP-APY shall monitor the functioning and processing of the collection account on daily basis.
- (ii). PoP-APY shall ensure necessary vigil and due diligence of the registration of subscribers and the entire fund collection process.
- (iii). The compliance officer of the PoP-APY shall regularly review internally the compliance of the Act, rules and regulations, notifications, circulars, guidelines, directions, advisories etc. issued by the PFRDA/GoI from time to time, on at least quarterly basis or more frequently, if required, and record of the same shall be maintained. Any deviations in this regard shall be unconditionally reported to PFRDA.

D. Reports and Disclosures

- [1] The PoP-APY shall submit the *scanned / digitally signed* copy of the following reports to PFRDA at **reports-pop@pfrda.org.in** from the e-mail id of the Compliance Officer:
 - (i) Annual Compliance Report as on 31st March of the said FY, shall be submitted to Supervision department PoPs, PFRDA by 30th April, every year, as per **Annexure 1** including details of APY collection account maintained by PoP-APY as per **Annexure 1.1**.
 - (ii) Cyber Security Certificate as per circular no. PFRDA/2020/13/SUP-POP/2 dated April 21, 2020.
- [2] The details of APY related activities undertaken by facilitators/any other channel approved by PFRDA or Government of India shall also be included by the PoP-APY in the report mentioned above.
- [3] PoP-APY shall submit the details/reports as may be specified by PFRDA from time to time.

E. Redressal of grievances

- [1] PoP-APY shall internally maintain a Grievance Redressal Mechanism as per Pension Fund Regulatory and Development Authority (Redressal of Subscriber Grievance) Regulations, 2015 for redressing the complaints with respect to the services rendered to APY subscribers. The name, e-mail id/s and telephone number/s of the designated Grievance Redressal Officer (**GRO**) of the 'PoP-APY' shall be made public through display on website and/or at branches, as the case may be. The GRO shall ensure that the grievances of subscribers are redressed effectively and expeditiously.
- [2] POP-APY shall monitor grievances lodged in CGMS portal on daily basis and it shall ensure that those grievances are resolved on immediate basis.
- [3] PoP-APY shall be responsible for receiving grievances from the subscribers and other intermediaries, uploading of grievances into CGMS portal of CRA, if they are not received through CGMS, and verification and redressal of grievances expeditiously.
- [4] The PoP-APY shall ensure that an effective mechanism to receive and redress complaints from the subscribers, is in place and the grievances are examined and redressed in a prompt and fair manner.
- [5] PoP-APY shall lodge its grievance or complaint, if any, against any intermediary such as CRA or Trustee Bank, in CGMS portal.

F. Exit processing

- [1] All the exit cases shall be processed as per guidelines issued by PFRDA/GoI from time to time.
- [2] PoP-APY shall check the status of the bank account of the subscriber linked to the APY account before processing the exit cases and shall not process the exit without ensuring that active savings bank account is available for crediting the closure proceeds.
- [3] PoP-APY shall sensitize subscribers to not close the savings bank account till the credit of exit proceeds of APY.
- [4] PoP-APY shall ensure proper credit of the final withdrawal proceeds in savings bank account of the subscriber, to his satisfaction.

G. Other Functions

[1] Appointment of Compliance Officer

- (i). Each PoP-APY shall appoint a 'Compliance Officer' who shall be responsible for monitoring compliance under APY, including provisions of the Act, rules, regulations, notifications, circulars, guidelines, directions, advisories etc. issued by PFRDA/GoI.
- (ii). PoP-APY shall ensure that any change in Compliance Officer is communicated to PFRDA within 15 (fifteen) calendar days of the same. Further, frequent change of compliance officer may be avoided to ensure the continued monitoring and compliances.

(iv). The latest details available with PFRDA in respect to the Compliance Officer of the PoP-APY shall be considered for serving any notice(s) or taking any regulatory actions, in case of any breach of any regulations or operational guidelines as envisaged under the extant Regulations.

[2] IT and cyber security requirements:

PoP-APY shall have adequate IT infrastructure at all its branches, registered for carrying out activities under APY, prescribed under the PFRDA Act, 2013, Rules, Notifications, guidelines etc.

- (i). For access to CRA system the concerned PoP-APY shall:
 - (a) Have regular and uninterrupted internet connectivity for web-based interaction;
 - (b) Have demonstrated capability to electronically transmit the information related to APY subscriber contribution through Subscriber Contribution Files (SCFs) as per the prescribed timelines;
 - (c) Have adequate systems with Operating System (OS), web browsers at all its branches and back office software for:
 - (I) Receiving transactions requests and uploading in the CRA system;
 - (II) Issuance of acknowledgement with unique ID against receipt of subsequent contribution and all other activities; and
 - (III) Monitoring status of each transaction and generating regular MIS reports for internal control purposes.
- (ii). It shall be the responsibility of the PoP-APY to utilize and act on the basis of views and reports made available online/offline by CRA for providing quality service delivery to the APY subscribers.
- (iii). PoP-APY shall ensure timely completion of the APY module development as per the direction/s from the PFRDA from time to time.
- (iv). PoP-APY shall ensure compliance of cyber security policy and submit the reports as prescribed by PFRDA from time to time.

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SCHEDULE I: Service Standards for PoP-APY

Activities			
			in case of delay by
			POP-APY
	1. Registration of subs	criber under APY	
a. Subscriber i.	PoP-APY / Branches of PoP-	Maximum T+2,	For each delayed
registration A	.PY / BCs/ Facilitators shall	Where T is the receipt	transaction at PoP-APY /
pı	romptly address the queries of	of Subscriber	Branches of PoP-APY /
po	otential subscribers regarding	Registration Form	BCs / Facilitators, PoP-
A	.PY.	(SRF) at PoP-APY /	APY shall pay: @ 8%
		Branches of PoP-APY	p.a. of the initial
ii	. The PoP-APY / Branches of	/ BCs / Facilitators	contribution amount
P	oP-APY / BCs/Facilitators	including correction	rounded off to next
sł	nall collect dully filled in	of discrepancies.	integer value, for the
	ubscriber Registration Form		period of delay (This
`	SRF) and simultaneously		amount should be
	arry out customer due		credited to the
	iligence procedures in		subscriber's PRAN)
	dherence to Prevention of		
	Ioney Laundering Act, 2002		
	nrough effective use of Know		
	four Customer Verification		
	rocesses and also in		
	ompliance of guidelines/		
	irculars/ directions/		
	otifications issued by the		
	FRDA / GOI from time to		
LI.	me.		
;;	i. PoP-APY / Branches of		
	oP-APY / BCs / Facilitators		
	nall affix the receipt date and		
	me on the SRF.		
	me on the sixt.		
iv	. Enter the subscribers'		
	etails into the APY module		
	vailable under CBS.		
\mathbf{v} .	. In case of any discrepancy		
	ound during the collection or		
	erification of SRF or		
ac	ctivation of PRAN allotted to		

Types of Activities	Service Requirements	Turn Around Time	Compensation payable in case of delay by POP-APY
	the subscriber or during		
	customer due diligence, PoP-		
	APY/ Branches of PoP-APY /		
	BCs/Facilitators shall:		
	a. Coordinate with the		
	applicant to rectify the		
	discrepancies found by		
	promptly calling information		
	from the applicant or getting		
	the new form filled, if		
	required.		
	b. In case of rejection, reasons		
	to be provided to applicant in		
	writing.		
	vi DoD ADV / Dromahaa -f		
	vi. PoP-APY / Branches of PoP-APY / BCs / Facilitators		
	1		
	acknowledgement slip / receipt along with receipt date		
	and stamp/signature to the		
	subscriber.		
	subscriber.		
	vii. PoP-APY shall ensure the		
	timely communication of		
	PRAN to subscribers in		
	written and confidential		
	manner.		
	2. Contribution	<u>Processing</u>	
a Collection and	PoP-APY shall put Standing	Maximum T+1,	For each delayed
	_	·	transaction at PoP-APY /
F	frequency opted by subscribers		Branches of PoP-APY,
contributions	and initiate the first deduction		PoP-APY shall pay:
	from the savings bank account		@8% p.a. of the
	of the subscriber.		contribution amount
			rounded off to next
			integer value, for the
			period of delay. (This
			amount should be

Types of	Service Requirements	Turn Around Time	Compensation payable
Activities			in case of delay by POP-APY
			credited to the subscriber's PRAN)
b. Collection and	i. PoP-APY shall run the debit	i. PoP-APY shall run	PoP-APY shall pay the
			overdue interest (ODI)
1	subscribers within first ten	•	` '
-	calendar days of the month /	subscribers within	determined by the
	quarter / half year, as the case	first ten calendar days	GOI/Authority from
	may be.		time to time, in case the
		/ half year, as the case	subsequent contributions
	ii. Post completion of first debit	may be.	file is uploaded post the
	cycle, PoP-APY shall continue		stipulated time in CRA
	to raise demand on all working	ii. Post completion of	system.
	days till the collection of	first debit cycle, PoP-	
	contribution from the savings	APY shall continue to	
	bank account of all such	raise demand on all	
	subscribers.	working days till the	
		collection of	
	iii. Periodic contribution as per	contribution from the	
	the frequency opted by		
	subscribers shall be debited on		
	FIFO basis i.e due instalment		
	shall be recovered first along		
	with the fixed amount of		
	overdue charges as applicable		
	from time to time.		
c Unload of SCE	i. PoP-APY shall prepare	Maximum T+2,	For each delayed
•	and upload SCF into CRA	· · · · · · · · · · · · · · · · · · ·	·
	system.		Branches of PoP-APY,
subsequent	system.		PoP-APY shall pay:
_	ii. The transaction id thus		@8% p.a. of the
	generated shall be entered by		1
	the PoP-APY in the	_	rounded off to next
	NEFT/RTGS window while		integer value, for the
	remitting the contributions to		period of delay. (This
	Trustee Bank		amount should be
	TIOSOO Duin		credited to the
			subscriber's PRAN)

Types of Activities	Service Requirements	Turn Around Time	Compensation payable in case of delay by POP-APY
	3. Processing of Se	rvice request(s)	
a. Subscribers' service request(s)	PoP-APY shall provide acknowledgement slip / receipt with unique number along with receipt date and	where T is the date of receipt of service request at the branches/nodal office, provided that all the necessary documents have been furnished/provided in totality.	transaction at PoP-APY/Branches of PoP-APY, PoP-APY shall pay: @Rs. 5/- per day subject to maximum Rs. 100. (This amount should be credited to the
	4. Grievance Managemen	t and Exit processing	
APY subscribers/prospects	i. POP – APY / Branches of PoP-APY should check CGMS portal on daily basis. ii. PoP-APY / Branches of PoP-APY shall receive and upload grievances, if received directly or through other intermediary, into CGMS at CRA portal on the same day. iii. PoP-APY / Branches of PoP-APY shall resolve the grievances received in CGMS in accordance with therelevant regulations but efforts may be made to resolve the same at the earliest.	(Redressal of subscriber grievance) Regulations, 2015 and if, any amendments thereto.	(Redressal of subscriber grievance) Regulations, 2015 and
b. Processing of exit requests	i. Voluntary exita. PoP-APY / Branches of PoP-APY shall provide	of such forms along	transaction at PoP-APY /

Types of Activities	Service Requirements	Turn Around Time	Compensation payable in case of delay by
			POP-APY
	acknowledgement slip /receipt	documents, if any as	wrong/in-correct
	with unique number along with	prescribed therein.	processing, PoP-APY
	receipt date and stamp /		shall pay: @ 8% p.a. of
	signature to the subscriber.		the exit proceeds amount rounded off to next
	b. PoP-APY shall check the		integer value, for the
	status of the bank account of		period of delay. (This
	the subscriber linked to the		amount should be
	APY account before processing		credited to the
	the exit cases and shall not		subscriber's savings
	process the exit without		bank account)
	ensuring that active savings		
	Bank account is available for		ii. In case the loss to
	crediting the closure proceeds.		subscriber is more
			than the compensation
	c. PoP-APY / Branches of PoP-		applicable, then PoP-
	APY shall upload and process		APY shall make good
	the exit requests as per the		the loss and credit the
	SOP (Standard Operating		same to the subscriber's
	Procedure) provided by CRAs		savings bank account.
	at their portal.		
	ii. Exit due to death	Maximum T+12,	
		where T is the receipt	
	a. POP-APY / Branches of		
	POP-APY shall provide		
	acknowledgement slip /receipt		
	with unique number along with	prescribed therein.	
	receipt date and stamp /		
	signature.		
	b. POP-APY / Branches of		
	POP-APY shall upload and		
	process the exit requests as per		
	the SOP (Standard Operating		
	Procedure) provided by CRAs		
	at their portal.		

Note: The working days are to be considered for calculation of T and the prescribed TATs indicate the maximum timeframe prescribed for particular activities. However, PoP-APY shall ensure carrying out the activities in fastest possible time.

Annual	Compliance	Report 1	for FY	•

[To be submitted by PoP-APY to PFRDA at reports-pop@pfrda.org.in by 30th April, every year, through registered email id of Compliance Officer, Digitally signed/scanned]

Sr.		Complied	Exceptions
No.	Particulars	With	along with
		(Yes/No)	reasons to be
			provided* / any
			other remarks
1	Whether PoP-APY is holding a valid certificate of registration		
	from PFRDA?		
2	Whether PoP-APY has ensured that all APY subscribers are in		
	the age group of 18-40 years at the time of joining the APY		
	scheme?		
3	Whether PoP-APY has charged any amount from the		
	subscribers for processing any of the requests under APY?		
4	Whether PoP-APY/ PoP – APY branches/ BCs/ Facilitators/		
	any other channel approved by the PFRDA, after collection of		
	the APY Subscriber Registration Form, provides		
	acknowledgement slip / receipt along with receipt date and		
	stamp/signature to the subscriber and record of all such		
	acknowledgement receipts are being maintained by PoP-APY?		
5	Whether PoP-APY has ensured timely communication of		
	PRAN to subscribers in written and confidential manner?		
6	Whether PoP-APY is adopting the procedure for KYC as		
	required under the Prevention of Money Laundering Act, 2002		
	(17 of 2003) as amended up to date or any other law, through		
	effective use of Know Your Customer verification processes,		
	laid down by PFRDA for all subscribers?		
7	Whether the collection and verification of APY Subscriber		
	Registration Form is being done by the PoP-APY as per the		
	TATs prescribed under Schedule I of the guidelines?		
8	Whether APY Subscriber Registration Form is stored and		
	maintained by the PoP-APY / PoP-APY branches?		
9	Whether PoP-APY enters the APY subscriber registration		
	details and other subsequent service requests in the APY		
	module as per the TATs prescribed under Schedule I of the		
	guidelines?		
10	Where PoP-APY has paid the compensation claimed by the		
	subscriber for non-completion of activities within TATs as		
	prescribed in Schedule I of the guidelines?		

Sr. No.	Particulars	Complied With (Yes/No)	Exceptions along with reasons to be provided* / any other remarks
11	Whether the PoP-APY debits the initial contribution after the PRAN is activated within maximum T+1, where T is the activation date of PRAN by CRA?		
12	Whether the PoP-APY ensures to run the debit cycle as prescribed in Schedule I in order to deduct the subsequent APY contributions from the saving accounts of the APY subscribers having different frequency of payment?		
13	Whether the SCF upload and fund remittance by the PoP-APY are as per the prescribed TATs under Schedule I of the guidelines?		
14	Whether the grievances received directly by the PoP-APY / PoP-APY branches in respect of APY are being captured and maintained in their records and subsequently the same are lodged in the CGMS?		
15	Whether all grievances in CGMS at CRA portal are being resolved within the time frame provided in the PFRDA (Redressal of Subscriber Grievance) Regulations, 2015?		
16	Whether the service requests are being processed as per prescribed TATs under Schedule I of the guidelines?		
17	Whether all exit requests received at the PoP-APY/PoP-APY branches are being processed as per prescribed time lines mentioned under Schedule I of the guidelines?		
18	Whether the subscriber/claimants are being contacted by the PoP-APY for additional documents demanded by CRA for settlement of claims?		
19	Whether the agreements executed by the PoP-APY with the facilitator/Banking Correspondent/any other service provider approved by the PFRDA (if any), are in conformity and accordance with the PFRDA (PoPs) Regulations, 2018 and amendments thereof?		
20	Whether the activities of the facilitator/Banking Correspondent/any other service provider approved by the PFRDA (if any) are being monitored by the PoP-APY regularly as per the prescribed TATs?		
21	Whether the PoP-APY, upon receipt of Government Cocontribution under APY, has transferred / credited such amount into the respective savings bank account of the subscriber and returned the un-utilized amount to PFRDA for period FY 2015-16 to 2020-21?		

Sr.		Complied	Exceptions
No.	Particulars	With	along with
		(Yes/No)	reasons to be
			provided* / any
			other remarks
22	Whether the PoP-APY has submitted all Utilization Certificates		
	to PFRDA for period FY 2015-16 to 2020-21?		
23	Whether the PoP-APY is adhering to the provisions of the		
	PFRDA Act, rules and regulations, notifications, circulars,		
	guidelines, directions, advisories etc. issued by / the PFRDA /		
	GoI from time to time for specified activities?		
24	Whether the PoP-APY has outsourced any activity beyond such		
	as permitted under the extant regulations, circulars, guidelines,		
	directions, advisories issued by the PFRDA from time to time?		
25	Whether PoP-APY has ensured the compliance of cyber		
	security measures and submitted the reports as prescribed by the		
	PFRDA from time to time?		

*Separate Annexure may be provided.

I, hereby, certify that all the activities as mentioned above are compliant with provisions of the PFRDA Act, rules and regulations, notifications, circulars, guidelines, directions, advisories etc. issued by the PFRDA / GoI from time to time. Exceptions, if any, have been reported above with remarks in the table.

Name of Compliance Officer:				
Designation:				
Correspondence Address:				
Mobile No. / Landline No.:				
Email id:				
Date:				
Place:	Signature of compliance officer along with Office seal.			

Note 1: Each page of report needs to be signed by compliance officer.

Note 2: Attach separate sheet for each section separately, if required.

Details of APY collection account maintained by PoP-APY as on 31st March

					•		
Sect	ion 1 – Details of closi	ng balance a	as on	 31st Maı	rch,		
S. No.	Bank account number	Name of the B		k Namacco	ne of collection ount	Closing Balance	
Secti	on 2 – Details/bifurcat	ion of closir	ng bal	ance as	on 31st March,		
S. No.	Name of the subscriber / PRAN / SCF Transaction details (whichever available)		Transaction details Amount Date of recei		_	Date of remittance to the Trustee Bank, if done after 31st March,	
					Attach sepa	rate sheet, if required.	
Signature of the Auditor: Stamp of the Audit firm:				Signature of the Compliance officer alongwith office seal:			
Name of the Auditor: Membership no. /CP.No.:				Name of	f the Complianc	e officer:	
				Doto			
Date				Date:			
Place:				Place:			